



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 87 of 200 4
Applicant (s) Balaran Sahoo Respondent (s) Union of India & Ors.
Advocate for Applicant (s) Mr. B. Sahoo Advocate for Respondent(s) M. K. Mishra

NOTES OF THE REGISTRY

g.p.o. for Rs. 50/- for
for Registration pl.

on memo

For Admission pl.

Bench.

ORDERS OF THE TRIBUNAL

1. ORDER DATED 5-3-2004.

On being mentioned, records of this case has been put up today.

Heard Mr. Sahoo, learned counsel appearing for the Applicant and Mr. S. B. Jena, learned Additional Standing Counsel; for the Union of India (On whom a copy of this OA has been served).

Applicant claims that he was engaged as a Casual Labourer under the Telecom Department of the Government of India and by

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

on 25.3.04

Copied 7 order

on 25.3.04 along with
Copied 7 OA sent
to all respds. and
Copied 12 order pre-
pared for counsel
for both side.

16/2

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filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985, he has challenged the steps taken by the Respondents to regularise the services of 455 (out of 1437) Casual Labourers; on the ground that the Respondents did not consider his case for regularisation. Apart from other grounds, the Advocate for the Applicant states that while ignoring the case of the Applicant, the Respondents have enlisted several other persons (who were either never engaged for required period or engaged at a later point of time, than the Applicant, as Casual Labourers) for regularisation.

In the above premises, without waisting any time and entering into the merits, this case is hereby disposed of at this admission stage by asking the Applicant to submit a consolidated representation to the Respondents (by giving full details) by 15.3.2004 and the Respondents are hereby asked to consider the representation of the Applicant and enter into an enquiry to find out as to whether the Applicant has got a case for regularisation. Until full consideration is given to the case of the Applicant and he is intimated about the result of such consideration, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of R.M. It is further directed that in case the applicant seeks for a personal hearing in the matter, the Respondents are hereby directed to allow

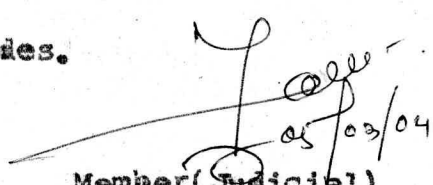
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

the applicant a personal hearing in all
fiariness of things.

With these observations and
directions, this O.A. is disposed of. No costs.

Send copies of this order alongwith
copies of O.A. to the Respondents and free
copies of this order be given to learned
counsel for both sides.


05/03/04
Member (Judicial)